

INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "E": NEW DELHI
BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
(Through video Conferencing)
ITA No. 4469/Del/2016
(Assessment Year: 2013-14)

ITO, Ward-41(1), New Delhi	Vs.	Ozone Architectural Products, 3/46A, West Punjabi Bagh, New Delhi PAN: AABFO4606P
(Appellant)		(Respondent)

Revenue by :	Shri Sohil Malik, Sr. DR
Assessee by:	Ms. Rashi Singhal, CA
Date of Hearing	28/01/2021
Date of pronouncement	28 /01/2021

O R D E R

PER PRASHANT MAHARISHI, A. M.

1. The Id AO files this appeal against order of the Commissioner of Income Tax (Appeals)-14, New Delhi dated 03.06.2016 for Assessment Year 2013-14.
2. When the matter is called up for hearing the assessee submitted a letter dated 25.01.2021 wherein, it is submitted that assessee has already opted for settlement of the dispute involved in this appeal Under The Direct Taxes Vivaad Se Vishwas Scheme, 2020 by filing Form No. 1 and 2. Subsequently, form No. 3 as per section 5(1) of the Vivaad Se Vishwas Scheme, 2020 was also issued to the assessee on 18/01/2021. Therefore, the appeal of the Id AO may be dismissed as withdrawn.
3. The Id DR has not raised any objection on the request of the assessee.
4. In view of the above facts and following, the decision of Hon'ble Bombay High court in Chempsec Chemicals P. Ltd [TS-27-HC-2021(BOM)] the appeal of the revenue is dismissed as withdrawn.

Order pronounced in the open court on 28/01/2021

-Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

-Sd/-

(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Dated: 28/01/2021
A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi